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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. RA-291/92 In
OA-1239/90

Date of decision: 29-9-92

Shri O.P. Sood and Others Petitioners

Versus

Union of India & Others Respondents

CORAM:

The Hon'ble Mr.P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr.B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

JUDGMENT

(of the Bench delivered by Hon'ble
Shri P.K. Kartha, Vice Chairman(J))

The petitioners in this R.A. are the original applicants in OA-1239/90 which was heard along with OA-1238/90 filed by Mohinder Pal and Others, and disposed of by judgement dated 24.7.1992.

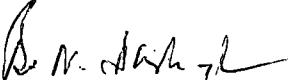
2. In OA-1239/90, the applicants had prayed for the

following reliefs:-

- (i) To quash the impugned Memorandum No.D.31/EI/PLU (Internal Trg.)/KBO/146/90 dated 8.6.90 compelling the applicants to appear in the trade test and threatening them to put them on clerical/typing job.
- (ii) To direct the respondents to regularise the applicants as K.B.O. in the pay-scale of Re.1400-2300/- under the rota-quota system of 1:1.
- (iii) To issue mandamus to the respondents not to force the applicants to work on clerical/typing job.
- (iv) To allow the applicants to continue to work as K.B.O. in the Government of India Press, Minto Road, New Delhi and they may not be shifted to any other place.

3. After going through the records of the case carefully and hearing the learned counsel for both the parties, the Tribunal held that though the applicants were not entitled to the relief sought by them, they should be given at least two more chances to appear and qualify the test. In case they qualify in the test, they should be appointed as Keyboard Operators in the available vacancies. *On*

4. On careful consideration of the R.A., we see no good grounds for reviewing the judgement. It may be that the petitioners are aggrieved by the decision given by the Tribunal in which event, the remedy lies by way of appeal to the Supreme Court and not to re-agitate the matter by filing an application for review. The R.A. is, accordingly, rejected.


(B.N. Dhondiyal)
Administrative Member.


(P.K. Kartha)
Vice-Chairman(Judl.)